

13-20
FIR No. 116/19

State Vs. Nigar Khan @ Gori @ Muskan

PS I.P. Estate

08.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

IO/SI Ashok Kumar in person.

IO has moved an application for issuance of NBWs against the accused namely Nigar Khan @ Gori @ Muskan.

It is submitted by the IO that the accused is intentionally evading and is absconding to avoid her arrest. IO further submits that during the course of investigation, search/raids were conducted at the residence of the accused at H.No. 63/4B, Arjun Nagar, Nihal Vihar Delhi, Also at H.No. T-5A, Nihal Vihar, Delhi. It is also submitted by the IO that there is no stay on arrest of accused in any Court of Law.

Submission heard. File perused.

In view of the submissions made by the IO and also keeping in view the fact that the investigation of the case has to be brought to a logical end, which certainly cannot take place in absence of the absconding accused, accordingly, this Court is of the considered view that accused is deliberately avoiding the process of law & her presence cannot be secured without issuing of coercive process.

In these circumstances, NBWs be issued against the accused namely, Nigar Khan @ Gori @ Muskan W/o Sameer Khan through IO / SHO concerned for 09.10.2020.

It is needless to state that IO is at the liberty to cause the production of the accused before the court within the statutory period prescribed under law, in the event he is nabbed by him prior to the date fixed.

Application disposed off accordingly.

Copy of this order be given dasti as per rules.

12/9/20
(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
08.09.2020